

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) to (d). Information is being collected and will be laid on the table of the Sabha.

(e) The Indian Standards Institution has formulated the specifications of chocolates.

Use of hydrogen peroxide causes goitre

4689. DR. G. VIJAYA RAMA RAO :
SHRI SODE RAMAIAH :
SHRI CHINTA MOHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether use of hydrogen peroxide causes goitre and loss of biological value of milk proteins ; and

(b) whether this matter was raised with Jha Committee and by whom and with what result ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) Use of Hydrogen peroxide does not cause goitre. As regards the loss of biological value of milk proteins by use of Hydrogen Peroxide, the National Dairy Development Board has undertaken to conduct research studies.

(b) The matter was raised before the Jha Committee but there is no mention about the name of the person who had raised the matter. The N.D.D.B. had clarified to the Committee that the Hydrogen Peroxide has not been used as a preservative by any Co-operative known to them.

Mackkund Hydroelectric Project

4690. SHRI M. RAGHUMA
REDDY :
SHRI K.S. RAO :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) what is the shares of energy of Andhra Pradesh and Orissa as per the original Agreement of Mackkund Hydroelectric Project ;

(b) whether it is a fact that Andhra Pradesh on the basis of an appeal made by Orissa agreed to increase the share of Orissa from 30 per cent to 50 at the cost of great loss to Andhra Pradesh and is supplying this additional quantum at the nominal cost of 8 paise per unit at considerable disadvantage to its own consumers ; and

(c) if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARUN NEHRU) : (a) As per the original Agreement dated 14.1.1945, Andhra Pradesh and Orissa have the right to use power developed at Machkund Hydro Station in the ratio of 70 : 30 respectively.

(b) and (c). Yes, Sir. Andhra Pradesh have agreed in December, 1978 to release additional 20% energy (subject to a maximum of 20 MW) at the cost of generation (8 paise per Kwh). Andhra Pradesh State Electricity Board have indicated that according to this agreement, they have released 870 million units of energy to Orissa during April, 1979 to July, 1985.

Share of Ravi Beas waters

4691. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Rajasthan was assured about the supply of Ravi Beas waters ;

(b) if so, the details thereof ; and

(c) whether all efforts would be made to ensure that the water now going to Pakistan but allotted to India under the Indus water treaty would be utilised in India itself ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARA-

NAND) : (a) and (b). Under the Indus Waters Treaty 1960, the waters of the rivers Sutlej, Beas and Ravi became available for unrestricted use by India. At that time the waters of river Sutlej had already been allocated between the States of erstwhile Punjab (now Punjab and Haryana) and Rajasthan through the Bhakra Nangal Agreement 1959, and the surplus flows of rivers Ravi and Beas (excluding pre-partition utilisations) were allocated among the states of Rajasthan, Jammu & Kashmir and erstwhile Punjab through an inter-State agreement of 1955.

(c) Most of the waters of these rivers are already being utilised in India itself. In the absence of a storage dam, some waters of the river Ravi flow down to Pakistan during monsoon season. With the completion of the Thein Dam, there would be no escapages to Pakistan in a normal year.

[Translation]

Health sub-Centres for backward States

4692. SHRIMATI KRISHNA SAHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Government propose to provide medical services to all the people in the country by the end of 2000 A.D. ;

(b) whether it is also a fact that there is a scheme to open a Health sub-Centre after every 3000 rural people under the said National Health Policy ;

(c) whether it is also a fact that in spite of this declared policy and acute shortage of these centres in various States, even a single health sub-centre has been sanctioned by the Government of India during the first year of the Seventh Five Year Plan for the 13 States including Bihar ; and

(d) if so, the reasons for this discrimination being done with the backward States ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) (a) Yes Sir.

(b) to (d). The norm for establishment of a sub-centre is one for every 5,000 rural population (3,000 in tribal and hilly areas). No Sub-centre has been sanctioned for 13 States/Union Territories including Bihar during the first year of 7th Plan *i.e.* 1985-86 due to non-availability of female health workers (Auxiliary Nurse Midwives) who is the key personnel at sub-centre, in these states to man the newly established sub-centres. However the States/Union Territories have been advised that in case they have additional A.N.Ms. after filling up all the existing vacant posts at primary health centres and sub-centres they can establish more sub-centres beyond the sanction issued by Government of India, and send a detailed proposal indicating the source of availability of additional female MPW (ANMs) so that sanction for additional sub-centres can be issued.

[English]

Free medical facilities to Journalists

4693. SHRI M. RAGHUMA REDDY :

SHRI DHARAM PAL SINGH MALIK :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal under consideration of Government to provide free medical facilities to the Journalists in the country ;

(b) if so, the details thereof ;

(c) funds allocated for the purpose ; and

(d) the time by which it will start functioning ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) No, Sir.